

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 75 of 2016

[Arising out of Order-in-Appeal No. JAL-EXCUS-000-APP-218to219-15-16 dated 29.10.2015 passed by the Commissioner (Appeals), Chandigarh-II]

M/s Max Builders

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Chandigarh-II**

.....Respondent

APPEARANCE:

Present for the Appellants: Sh. B.L. Narasimhan, Advocate

Ms. Krati Singh, Advocate

Sh. Aman Singh, Advocate

Present for the Respondent: Sh. Siddharth Jaiswal (Jt. Commr.), AR

Sh. Harish Kapoor (Supdt.), AR

Sh. Raman Mittal (Insp.), AR

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 06.02.2024

DATE OF DECISION: 12.02.2024

ORDER

The appeal is allowed. For order, see Order of date passed in
Excise Appeal No. 2819 of 2011.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**